

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Customs Appeal No.79193 of 2018

(Arising out of Order-in-Appeal No.Kol/Cus(Port)/AA/1705/2018 dated 20.08.2018
passed by Commissioner (Appeals) of Customs, Kolkata)

Commissioner of Customs (Port), Kolkata
15/1, Strand Road, Kolkata-700001

Appellant

VERSUS

M/s Hitech Accessories Private Limited
118, Karl Mark Sarani, 3rd Floor, Khidderpore, Kolkata-700023

Respondent

APPEARANCE :

Shri Subrata Debnath, Authorized Representative for the Appellant
Shri S.C.Ratho, Authorized Representative for the Respondent

CORAM:
HON'BLE MR.R.MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE MR.RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.....77009/2024

DATE OF HEARING : 20 .09.2024
DATE OF DECISION : 20 .09.2024

Per R.Muralidhar :

In terms of litigation policy vide Board's Instruction being
F.No.390/Misc./30/2023-JC dated 02.11.2023, the appeal is dismissed
as the total revenue involved is less than Rs.50,00,000/- (Fifty Lakhs
only).

(Pronounced in the open court)

(R.Muralidhar)
Member (Judicial)

(Rajeev Tandon)
Member (Technical)

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